

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Rejoinder not filed

23/1/01      Bench

for Admissio

23/1/01      Bench

for Admissio

(SAB)

Bench

5/3/01

Free copies of  
final order  
H.T. 3.2001 issued  
to counsels for  
both sides.

23/1/01

RAJIB  
S.O.C.I

Order dated 7.3.2001

None from the side of the applicant present.  
Heard Ms. S.L. Patnaik, learned A.S.C. for the Respondents.

This case being a matter of 1999 I am not inclined to adjourn the same any further. Hence, heard Ms. S.L. Patnaik and perused the records.

In this O.A. filed by a retired Gangman of S.E. Railway praying for pension and other retiral benefits, the facts not in dispute are that the applicant was conferred with Temporary Status on 11.5.1990 and was regularised on 8.4.1996. He retired on superannuation on 28.2.1998. Thus his total qualifying service for the purpose of pension comes to 4 years 10 months and six days. Since as per rules he has not completed the minimum qualifying service of 10 years to be eligible for pension and other retiral benefits, there is no merit in this Original Application.

It is seen from the counter that the applicant has already been paid Rs. 23,646/- towards service gratuity, as per rules. This has not been denied by him through any rejoinder.

In the result, I do not see any merit in this O.A., which is accordingly dismissed, but without any order as to costs.

MEMBER (JUDICIAL)